

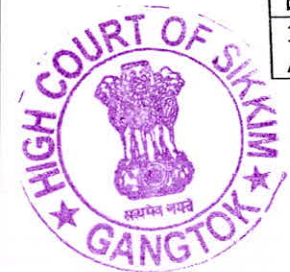
PROFORMA-I

STATEMENT OF WORK DONE BY THE HIGH COURT OF SIKKIM DURING THE QUARTER YEAR ENDING ON 31/03/2020

Description of cases	Cases pending at the beginning of the quarter year	Institution during the quarter year	Disposal during the quarter year					Total	Number of cases in which Judgments Reserved & pending				Cases pending at the end of the quarter year
			At Preliminary hearing	By a single judge	By Division bench	By full Bench	By Constitution bench		Over a month and less than two months	Over two months and less than four months	Over four months and less than six months	Over six months	
1	2	3	4	5	6	7	8	9	10	11	12	13	14
1. MAIN CASES ORIGINAL SIDE (CIVIL)													
a) Civil suits													
b) Admiralty suits													
2. Testamentary and intestate suits													
3. Insolvency Cases													
4. Liquidation Cases													
5. Chartered Accountant Act, 1949													
6. Special Jurisdiction Cases													
7. WRIT PETITIONS													
a) Service matter	31	02	--	03	--	--	--	03	--	--	--	--	30
b) Land Reforms													
c) Labour Laws													
d) Others	65	06	--	03	01	--	--	04	--	--	--	--	67
8 a) Banking Regulation Act, 1949													



b) Execution, transferred and interlocutory Application under Section 45(C) of the Banking Regulation Act, 1949													
9. Company petition & Application													
a) Petitions													
b) Application in Petitions													
c) Applications in liquidation proceedings													
d) Application in company appeals													
e) Matter transferred U/S 455(3) of the Companies Act													
10. Income Tax References and applications													
11. Sales Tax References and application													
12. Other Direct and indirect Tax References and applications													
a) Gift Tax Wealth Tax and Estate Duty References and Applications													
b) Other tax Revision Cases													
c) Other Tax Reference and Applications													
13. Petitions Under Indian Arbitration Act	03	--	--	01	--	--	--	01	--	--	--	--	02
14. Matrimonial Cases and Reference													
a) Matrimonial Suits/Cases	01	--	--	--	--	--	--	--	--	--	--	--	01
b) Matrimonial References													
c) Petitions Under Section 24 of the Hindu Marriage Act													
15. Land Acquisition Reference													
16. Election Petitions and Applications													
a) Election Petitions													
b) Applications in Election Cases													
17. Insurance Act, Reference & Applications													



18. Motions													
a) Motion for sanction of prosecution													
b) Motion for setting aside fraudulent transfers													
c) Motion for annulment of adjudication orders													
d) Motion for setting aside Insolvency cases													
e) Notice of Motion for stay order													
19. Other Petitions and Applications													
a) Probate Civil Petitions													
b) Petitions under the Guardians & Wards Act													
c) Contempt of Court (Civil) Petitions	--	--	--	--	--	--	--	--	--	--	--	--	--
d) Cross objections	04	--	--	02	--	--	--	02	--	--	--	--	02
e) Transfer Petition (Civil)	--	--	--	--	--	--	--	--	--	--	--	--	--
f) Applications for leave to sue as indigent person													
g) Execution application on the original side	--	--	--	--	--	--	--	--	--	--	--	--	--
h) Special Cases under Order XXXVI of Civil Procedure Code 1908													
i) Applications under Court Fees Act, Regarding valuation of Estate													



j) Petitions under Foreign Awards (Recognition and Enforcement Act, 1961)														
k) Petitions Application for														
i) Injunction in Original Proceedings														
ii) Appointment of Receivers in Original Proceeding														
20. TOTAL	104	08	--	09	01	--	--	10	--	--	--	--	--	102
ORIGINAL SIDE (CRIMINAL)														
21. High Court Sessions														
22. Writ Petitions														
a) Relating to Investigation or Trial of Criminal cases	--	--	--	--	--	--	--	--	--	--	--	--	--	--
23. Special Criminal Applications for Writs under the Constitution and U/S 491 of the Code of Criminal Procedure, 1973														
24. Criminal Contempt, under the Contempt of Courts Act														
25. Others														
a) Transfer Petition (Crl.)	--	--	--	--	--	--	--	--	--	--	--	--	--	--
b) Application U/S 482 of Criminal Procedure of 1973 or under any other corresponding provision	03	02	--	01	--	--	--	01	--	--	--	--	--	04
26. TOTAL	03	02	--	01	--	--	--	01	--	--	--	--	--	04



27. APPELLATE SIDE (CIVIL)													
Writ Appeals													
a) Service matters	02	--	--	--	01	--	--	01	--	--	--	--	01
b) Land reforms including land ceiling													
c) Labour laws													
d) Other	02	03	--	--	--	--	--	-	--	--	--	--	05
28. Letters patent Appeals													
29. First Appeals from													
a) Original Side													
b) Judgments	33	03	--	02	--	--	--	02	--	--	--	--	34*
c) Orders	02	--	--	--	--	--	--	--	--	--	--	--	02
30. Second Appeals from Judgment	15	03	--	--	--	--	--	--	--	--	--	--	18
31. Miscellaneous First Appeals from													
a) Original Side													
b) Judgment													
c) Orders													
32. Miscellaneous Second Appeals from													
a) Judgment													
b) Orders													
33. Revision Petitions	07	02	--	--	--	--	--	--	--	--	--	--	09
34. Civil References													
35. Civil Miscellaneous Petitions under Article 227 of the Constitution													
36. Other Appeals													
a) City Civil Court Appeals													
b) Review of Judgments	--	--	--	--	--	--	--	--	--	--	--	--	--
c) Compensation, Claims and Special Appeals	12	--	--	05	--	--	--	05	--	--	--	--	07
d) Original Civil Jurisdiction Appeals													
e) Execution First Appeals													
f) Special Tribunal Appeal													
37. TOTAL	73	11	--	07	01	--	--	08	--	--	--	--	76

[* 02 (Two) Tax Appeals and *01 (One) Spl. Appeal included]



APPELLATE SIDE (CRIMINAL)													
38. Criminal Appeals													
a) By persons convicted	28	05	--	02	02	--	--	04	--	--	--	--	29
b) By Government from Judgment of Acquittal	03	--	--	--	01	--	--	01	--	--	--	--	02
c) By complaint, U/S 378 (4) of Criminal Procedure Code	09	--	--	03	--	--	--	03	--	--	--	--	06
39. Criminal Revisions	07	03	--	01	--	--	--	01	--	--	--	--	09
40. Confirmation Cases U/S 366 of Criminal Procedure Code or under any Corresponding provisions													
41. Criminal L P	07	--	--	03	--	--	--	03	--	--	--	--	04
42. Others													
a) Fresh Bail Applications pending Investigation of trial													
b) Bail including Anticipatory Bail	--	02	--	02	--	--	--	02	--	--	--	--	--
c) Review Petition (FAM CT)	--	--	--	--	--	--	--	--	--	--	--	--	--
43. TOTAL	54	10	--	11	03	--	--	14	--	--	--	--	50
GRAND TOTAL(20+26+37+43)	234	31	--	28	05	--	--	33	--	--	--	--	232



PROFORMA -III

CLASSIFICATION OF CASES PENDING AT THE END OF THE QUARTER YEAR ENDING 31.03.2020 IN TERMS OF DATE OF INSTITUTION

Description of cases	PENDING FOR											TOTAL
	Less than one year	One to two years	Two to three years	Three to four years	Four to five year	Five to six year	Six to seven year	Seven to eight year	Eight to nine year	Nine to ten year	Over ten year	
Main Cases	2	3	4	5	6	7	8	9	10	11	12	13
1. Original Side (Civil)												
1. suits												
a) Civil suits												
b) Admiralty suits												
2. Testamentary and intestate suits												
3. Insolvency Cases												
4. Liquidation Cases												
5. Chartered Accountant Act, 1949												
6. Special Jurisdiction Cases												
7. WRIT PETITIONS												
a) Service matter	10	10	08	01	01	--	--	--	--	--	--	30
b) Land Reforms												
c) Labour Laws												
d) Others	28	16	14	05	--	03	--	--	--	01	--	67
8 a) Banking Regulation Act, 1949												
b) Execution, transferred and interlocutory Application under Section 45(C) of the Banking Regulation Act, 1949												
9. Company Petition & Application												
a) Petitions												
b) Application in Petitions												
c) Applications in liquidation proceedings												



10. Income tax Reference & Applications												
11. Sales Tax References and application												
12. Other Direct and Indirect Tax References and Applications												
a) Gift Tax Wealth Tax and Estate Duty References and Applications												
b) Other tax Revision Cases												
c) Other Tax Reference and Applications												
13. Petitions Under Indian Arbitration Act	--	01	--	01	--	--	--	--	--	--	--	02
14. Matrimonial Cases and References												
a) Matrimonial Suits/Cases	01	--	--	--	--	--	--	--	--	--	--	01
b) Matrimonial References												
c) Petitions Under Section 24 of the Hindu Marriage Act												
15. Land Acquisition Reference												
16. Election Petitions and Applications												
a) Election Petitions												
b) Applications in Election Cases												
17. Insurance Act, Reference & Applications												
18. Motions												
a) Motion for sanction of prosecution												
b) Motion for setting aside fraudulent transfers												
c) Motion for annulment of adjudication orders												
d) Motion for setting aside Insolvency cases												
e) Notice of Motion for stay order												
19. Other Petitions and Applications												
a) Probate Civil Petitions												
b) Petitions under the Guardians & Wards Act												
c) Contempt of Court (Civil) Petitions	--	--	--	--	--	--	--	--	--	--	--	--
d) Cross Objections	--	--	--	02	--	--	--	--	--	--	--	02
e) Applications for leave to sue as indigent person												
f) Execution application on the original side												
g) Special Cases under order XXXVI of civil procedure code 1908												



h) Applications under Court Fees Act, Regarding valuation of Estate													
i) Petitions under Foreign Awards (Recognition and Enforcement Act, 1961)													
j) Petitions Application for													
i) Injunction in Original Proceedings													
ii) Appointment of Receivers in Original Proceeding													
20. TOTAL	39	27	22	09	01	03	--	--	--	01	--	102	
ORIGINAL SIDE (CRIMINAL)													
21. High Court Sessions													
22. Writ Petitions													
a) Relating to Investigation or Trial of Criminal Cases	--	--	--	--	--	--	--	--	--	--	--	--	
23. Special Criminal Applications for Writs under the Constitutions and U/S 491 of the Code of Criminal Procedure, 1973													
24. Criminal Contempt, under the Contempt of Courts Act													
25. Others													
a) Transfer Petition (Crl.)													
b) Application U/S 482 of Criminal Procedure Code of 1973 or under any other corresponding provision	04	--	--	--	--	--	--	--	--	--	--	04	
26. TOTAL	04	--	--	--	--	--	--	--	--	--	--	04	



27. APPELLATE SIDE (Civil)												
Writ Appeals												
a) Service matters	--	--	01	--	--	--	--	--	--	--	--	01
b) Land reforms including land ceiling												
c) Labour laws												
d) Other	04	01	--	--	--	--	--	--	--	--	--	05
28. Letters patent Appeals												
29. First Appeals												
a) From Original Side												
b) From Judgments	16	07	06	04	01	--	--	--	--	--	--	34*
c) From Orders	--	02	--	--	--	--	--	--	--	--	--	02
30. Second Appeals from Judgment	10	06	01	01	--	--	--	--	--	--	--	18
31. Miscellaneous First Appeals												
a) From Original Side												
b) From Judgment												
c) From Orders												
32. Miscellaneous Second Appeals												
a) From Judgment												
b) From Orders												
33. Revision Petitions	08	--	--	01	--	--	--	--	--	--	--	09
34. Civil References												
35. Civil Miscellaneous Petitions under Article 227 of the Constitution												
36. Other Appeals												
a) City Civil Courts Appeals												
b) Review of Judgments												
c) Compensation, Claims and Special Appeals	06	01	--	--	--	--	--	--	--	--	--	07
d) Original Civil Jurisdiction Appeals												
e) Execution First Appeals												
f) Special Tribunal Appeal												
37. TOTAL	44	17	08	06	01	--	--	--	--	--	--	76

[02 (Two) Tax Appeals and *01 (One) Spl. Appeal included]



APPELLATE SIDE (CRIMINAL)												
38. Criminal Appeals												
a) By persons convicted	15	08	06	--	--	--	--	--	--	--	--	29
b) By Government from Judgment of Acquittal	--	02	--	--	--	--	--	--	--	--	--	02
c) By complaint, U/S 378 (4) of Criminal Procedure Code	01	--	03	02	--	--	--	--	--	--	--	06
39. Criminal Revisions	05	02	--	--	02	--	--	--	--	--	--	09
40. Confirmation Cases U/S 366 of Criminal Procedure Code or under any Corresponding provisions												
41. Criminal L P	04	--	--	--	--	--	--	--	--	--	--	04
42. Others												
a) Fresh Bail Applications pending Investigation of trial												
b) Bail including Anticipatory Bail	--	--	--	--	--	--	--	--	--	--	--	--
c) Review Petition (FAM CT)	--	--	--	--	--	--	--	--	--	--	--	--
43. TOTAL	25	12	09	02	02	--	--	--	--	--	--	50
GRAND TOTAL (20+26+37+43)	112	56	39	17	04	03	--	--	--	01	--	232



PROFORMA -V

STATEMENT OF JUDGE STRENGTH OF THE HIGH COURT OF SIKKIM DURING THE QUARTER YEAR ENDING ON 31/03/2020					
ACTUAL STRENGTH OF JUDGES					
Sanction strength of judges	No of Judges entrusted with court work only	No. of judges entrusted with other work exclusively	TOTAL	No. of Court working days	Total number of judge days
03	03	-	03	31	31

- 1.) 03 (three) days i.e., 03/01/2020, 07/01/2020, 24/01/2020 Vacation Courts were held.
- 2.) 06 (Six) days i.e., w.e.f 25.03.2020 to 31.03.2020 Lockdown Period.

